

DETAILED PUBLIC STATEMENT FOR THE ATTENTION OF EQUITY SHAREHOLDERS OF

SHASHANK TRADERS LIMITED

Registered Office: 9929, K. L. Gupta Complex, New Rohtak Road, Sarai Rohilla, Delhi - 110 005;

Tel No.: 011-43571045; and Fax: 011-43571047;

Open Offer for acquisition upto 804,388 Equity Shares from the shareholders of M/s. Shashank Traders Limited by Mr. Praveen Jaswantrai Jain ("Acquirer")

This Detailed Public Statement ("DPS") is being issued by Corporate Professionals Capital Private Limited, the Manager to the Offer ("**Manager**"), on behalf of Mr. Praveen Jaswantrai Jain ("**Acquirer**"), in compliance with Regulation 13(4) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto (if any) ("**SEBI (SAST) Regulations**") pursuant to the Public Announcement ("**PA**") made on October 14, 2015 with CALCUTTA STOCK EXCHANGE LIMITED ("**CSE**"), SECURITIES AND EXCHANGE BOARD OF INDIA ("**SEBI**") and with SHASHANK TRADERS LIMITED ("**Target Company**" or "**TC**" or "**STL**") in terms of Regulations 3(1) and 4 of the SEBI (SAST) Regulations.

I. ACQUIRER, SELLER, TARGET COMPANY AND OFFER

A. INFORMATION ABOUT THE ACQUIRER - MR. PRAVEEN JASWANTRAI JAIN:

- A.1. Mr. Praveen Jaswantrai Jain ("Acquirer"), S/o Mr. Jaswant Rai Jain, R/o C-3/15, Ashok Vihar, Phase II, New Delhi - 110052. He is a commerce graduate and holds experience of 26 years in various service sectors including in the fields of logistics, transportation and mining activities. The net worth of Acquirer as on June 30, 2015 is Rs. 5,22,15,822/- (Rupees Five Crores Twenty Two Lacs Fifteen Thousand Eight Hundred and Twenty Two Only) as certified by Mr. Amar Bafna (Membership No. 048639), Partner of Amar Bafna & Associates, Chartered Accountants having office at 201, Apollo Chambers Premises Co-Op Soc Limited, Mogra Village, Old Nagardas Road, Andheri (E), Mumbai - 400 069; Tel. 022-28209371, Mob: +91-9869201186; Email ID: office@amarbafna.com vide certificate dated October 13, 2015.

The details of Companies/LLPs where Acquirer holds Directorship/Designated Partnership or the Companies, LLPs, firms, promoted/controlled by the Acquirer is given below:

ACQUIRER'S DIRECTORSHIP IN OTHER COMPANIES		
Name of the Company/ Firm	Designation	CIN/LLPIN
PTRAANS Logistics (India) Private Limited	Director	U63013MH2007PTC166869
PKJ Infraa Private Limited	Director	U70100MH2008PTC177702
Seaking Clearing Private Limited	Director	U63090MH1988PTC046301
Erde Resources Private Limited	Director	U26955MH2008PTC186657
PKJ Energy Private Limited	Director	U40300MH2008PTC187074
Kanaak Natural Resources Private Limited	Director	U14200MH2013PTC240779
Klippe Natural Resources LLP	Designated Partner	AAB-4962
Kash Stone LLP	Designated Partner	AAE-2340
Kash Stone & Minerals LLP	Designated Partner	AAE-4415
Vishwakarma Natural Resources LLP	Designated Partner	AAE-5768

COMPANIES/ FIRMS PROMOTED/ CONTROLLED BY ACQUIRER		
Name of the Company/ Firm	CIN/LLPIN	
PTRAANS Logistics (India) Private Limited	U63013MH2007PTC166869	
PKJ Infraa Private Limited	U70100MH2008PTC177702	
Seaking Clearing Private Limited	U63090MH1988PTC046301	
Erde Resources Private Limited	U26955MH2008PTC186657	
PKJ Energy Private Limited	U40300MH2008PTC187074	
Kanaak Natural Resources Private Limited	U14200MH2013PTC240779	
PKJ Capital Private Limited	U65192MH2008PTC177525	
Klippe Natural Resources LLP	AAB-4962	
Kash Stone LLP	AAE-2340	
Kash Stone & Minerals LLP	AAE-4415	
Vishwakarma Natural Resources LLP	AAE-5768	

- A.2. The Acquirer does not have any interest in the Target Company except for the transaction contemplated in SPA dated October 14, 2015 as detailed in Part II of this Detailed Public Statement.

- A.3. Acquirer does not hold any shares in the Target Company.

- A.4. Acquirer as mentioned above have not been prohibited by SEBI from dealing in securities, in terms of directions issued under section 11B of the SEBI Act, 1992 ("SEBI Act") as amended or under any other regulation made under the SEBI Act.

B. INFORMATION ABOUT THE SELLER:

- B.1. The details of the Seller is set out below:

Sr. No.	Name of the Seller	Nature of the entity	Part of promoter	Residential Address	No. of Shares/ Voting Rights held in STL before SPA	% of Share Capital
1.	M/s. K.K. Modi Investment and Financial Services Private Limited	Private Company	Yes	A-1, Maharani Bagh, Delhi - 110065	824,600	26.65%
TOTAL					824,600	26.65%

- B.2. Seller as mentioned above has not been prohibited by SEBI from dealing in securities, in terms of directions issued under Section 11B of the SEBI Act, 1992 and subsequent amendments thereto or under any other regulations made under the SEBI Act, 1992.

C. SHASHANK TRADERS LIMITED ("Target Company"/ "STL"):

- C.1. STL was incorporated on May 29, 1985, under the Companies Act, 1956 with the Registrar of Companies, NCT of Delhi and Haryana at Delhi and obtained its Certificate of Commencement of Business on May 29, 1985. The name of the Target Company has not changed since its incorporation. The registered office of STL is situated at 9929, K. L. Gupta Complex, New Rohtak Road, Sarai Rohilla, Delhi - 110 005.

- C.2. The shares of the Target Company are presently listed on CSE and Delhi Stock Exchange Limited ("DSE"). SEBI vide order dated November 19, 2015 has withdrawn the recognition of DSE.

- C.3. The authorised share capital of the Target Company as on the date is Rs. 3,50,00,000 (Rupees Three Crores and Fifty Lacs Only) consisting of 35,00,000 (Thirty Five Lacs) Equity Shares of Rs. 10/- each. The issued and paid up share capital of the Target Company as on the date is Rs. 3,09,38,000 (Rupees Three Crores Nine Lacs and Thirty Eight Thousand Only) divided into 30,93,800 (Thirty Lacs Ninety Three Thousand Eight Hundred Only) Equity Shares of the face value of Rs. 10/- each.

- C.4. There are currently no outstanding partly paid up shares or any other instruments convertible into Equity Shares of the Target Company at a future date.

- C.5. Key financial information of the Target Company based on the financial statements for the financial year ended March 31, 2013, March 31, 2014, March 31, 2015 and for the quarter ended June 30, 2015 are as follows:

(Amount In Lacs)					
Sr. No.	Particulars	Year Ended March 31, 2013 (Audited)	Year Ended March 31, 2014 (Audited)	Year Ended March 31, 2015 (Audited)	Quarter Ended June 30, 2015 (Unaudited)
1.	Total Revenue	0.28	0.93	19.75	1.79
2.	Net Income	(0.38)	0.20	0.75	0.04
3.	Earnings Per share (In Rs.)	(0.04)	0.02	0.02	0.00
4.	Net worth/ shareholders' funds	321.68	321.88	322.63	322.67

Source- As certified by Mr. Naresh Kumar (Membership No.088305), Partner of N. K. & Co., Chartered Accountants having office at 207, IInd Floor, 1191-92/6, Naiwala, Karol Bagh, New Delhi - 110005 Tel. 011- 28750143, 011- 41548149, Mob. +91- 9313702192,+91-8130073152; Email: nareshfca@yahoo.co.in vide certificate dated October 14, 2015.

D. DETAILS OF THE OPEN OFFER:

- D.1. The Acquirer made an Open Offer to acquire upto 804,388 (Eight Lacs Four Thousand Three Hundred and Eighty Eight) Equity Shares of the face value Rs. 10/- each being 26.00% of the of the present issued, subscribed and paid up equity share capital of the Target Company at a price of Rs. 10.50/- (Rupees Ten and Fifty Paise Only) per fully paid up Equity Share payable in cash, subject to the terms and conditions as set out in PA, this Detailed Public Statement and the Letter of Offer, that will be sent to the shareholders of the Target Company.

- D.2. This Offer is made to all the equity shareholders of the Target Company, other than the parties to the SPA dated October 14, 2015 as given in Paragraph II (A).

- D.3. The Offer would be subject to the receipt of statutory and other approvals as mentioned in Part VI of this DPS. In terms of Regulation 23(1)(a) of SEBI (SAST) Regulations, if the statutory approvals are not received or refused, the offer would stand withdrawn.

- D.4. This Offer is not conditional on any minimum level of acceptance by the equity shareholders of the Target Company. The Acquirer will acquire all the Equity Shares of the Target Company that are validly tendered as per the terms of the Offer upto a maximum of 804,388 (Eight Lacs Four Thousand Three Hundred and Eighty Eight) Equity Shares of the face value Rs. 10/- each being 26.00% of the of the present issued, subscribed and paid up equity share capital of the Target Company.

- D.5. In case of over subscription in the Offer, acceptance would be determined on proportionate basis and hence there is no certainty that all the Equity Shares tendered by the shareholder(s) in the Open Offer will be accepted.

- D.6. This is not a competitive bid. This Offer is not pursuant to any global acquisition resulting in an indirect acquisition of shares of the Target Company.

- D.7. There are no conditions stipulated in the SPA between the Seller and the Acquirer, the meeting of which would be outside the reasonable control of the Acquirer and in view of which the Offer might be withdrawn under Regulation 23 of the SEBI (SAST) Regulations.

- D.8. The Acquirer does not hold any Equity Shares of the present paid up share capital of Target Company. Acquirer will acquire shares and control as proposed to be acquired in terms of SPA dated October 14, 2015.

- D.9. In case of delay in receipt of any statutory approval, Regulation 18(11) of SEBI (SAST) Regulations shall be adhered to, i.e. extension of time to the Acquirer for payment of consideration to the shareholders of the Target Company shall be allowed subject to the Acquirer agreeing to pay interest as directed by the SEBI, in exercise of SEBI's powers in this specific regard. Further, in case the delay occurs on account of willful default by the Acquirer in obtaining any statutory approvals in time, the amount lying in the escrow account shall be liable to be forfeited and dealt with in the manner provided in clause (e) of sub-regulation (10) of regulation 17 of SEBI (SAST) Regulations.

- D.10. The Equity Shares of the Target Company will be acquired by the Acquirer as fully paid up, free from all liens, charges and encumbrances and together with the rights attached thereto, including all rights to dividend, bonus and rights offer declared thereof.

- E. The Acquirer does not have any plans to alienate any significant assets of the Target Company or any of its subsidiaries whether by way of sale, lease, encumbrance or otherwise for a period of two years except in the ordinary course of business of the Target Company. STL's future policy for disposal of its assets, if any, for two years from the completion of Offer will be decided by its Board of Directors, subject to the applicable provisions of the law and subject to the approval of the shareholders through Special Resolution passed by way of postal ballot in terms of Regulation 25(2) of SEBI (SAST) Regulations.

- F. Upon completion of the Offer, assuming full acceptances in the Offer, the Acquirer will hold 1,628,988 (Sixteen Lacs Twenty Eight Thousand Nine Hundred and Eighty Eight) Equity Shares constituting 52.65% of the of the present issued, subscribed and paid up share capital of the Target Company. Pursuant to this Open Offer, the public shareholding in the Target Company will not reduce below the minimum public shareholding required as per the Securities Contracts (Regulation) Rules, 1957.

II. BACKGROUND TO THE OFFER

- A. The Acquirer has entered into SPA with the promoter of the Target Company dated October 14, 2015 for acquisition of control and 824,600 (Eight Lacs Twenty Four Thousand and Six Hundred) ("**Sale Shares**") equity shares of face value of Rs. 10/- (Rupees Ten) each representing 26.65% of the present issued, subscribed and paid-up share capital of the Target Company at a price of Rs. 10.50/- (Rupees Ten and Fifty Paise Only) per fully paid-up Equity Shares aggregating to Rs. 86,58,300/- (Rupee Eighty Six Lacs Fifty Eight Thousand and Three Hundred Only) to be paid in cash.

- B. The salient features of the SPA is as follows:

- Acquirer has entered into SPA with M/s. K.K. Modi Investment and Financial Services Private Limited ("Seller") for the acquisition of 824,600 (Eight Lacs Twenty Four Thousand and Six Hundred Only) representing 26.65% of the paid up share capital and voting rights of the Target Company and acquisition of control at a price of Rs. 10.50/- (Rupees Ten and Fifty Paise Only) per share. The total consideration for the sale shares is Rs. 86,58,300/- (Rupee Eighty Six Lacs Fifty Eight Thousand and Three Hundred Only).
- The Acquirer agrees to take steps to comply with the Regulations and to comply with all laws that may be required to give effect to the sale shares.
- Only after the compliance of the Regulations by the Acquirer, the Sale Shares shall be transferred to the Acquirer and the payment made/to be made by the Acquirer to the Seller shall be appropriated by the Seller towards the sale of Sale Shares.
- In the event of non-compliance of any provisions of the Regulations, the SPA for such sale shares shall not be acted upon by the Seller or Acquirer.

- C. This Open Offer is for acquisition of 26.00% of the present issued, subscribed and paid up equity share capital of the Target Company. After the completion of this Open Offer and pursuant to the acquisition of sale shares, the Acquirer shall become the single largest Equity Shareholder, with clear majority by virtue of which he shall be in a position to exercise effective control over the management and affairs of Target Company. The Acquirer intends to continue the existing line of business of the Target Company and may also explore the possibilities of adding businesses of logistics, transportation or mining in the Target Company, because of his rich experience in these fields.

III. SHAREHOLDING AND ACQUISITION DETAILS

The current and proposed shareholding of the Acquirer in the Target Company and the details of its acquisition are as follows:

Details	Acquirer		Total	
	No. of Shares	%	No. of Shares	%
Shareholding as on the PA date	Nil	NA	Nil	NA
Shares acquired between the PA date and the DPS date	Nil	NA	Nil	NA
Post Offer shareholding (On Diluted basis, as on 10th working day after closing of tendering period)	Acquirer will hold 1,628,988 (Sixteen Lacs Twenty Eight Thousand Nine Hundred and Eighty Eight) Equity Shares constituting 52.65% of the present issued, subscribed and paid up capital of the Target Company.			

IV. OFFER PRICE

- A. The Equity Shares of the Target Company are listed on CSE and DSE (hereinafter referred to as "Stock Exchanges"). SEBI has withdrawn recognition of DSE vide order dated November 19, 2014.

- B. There is no trading in the equity shares of the Target Company on the Stock Exchanges where its shares are listed, therefore, the equity shares of the Target Company are infrequently traded within the meaning of definition of "frequently traded shares" under clause (j) of Sub-Regulation (1) of Regulation 2 of the SEBI (SAST) Regulations.

- C. The Offer Price of Rs. 10.50/- (Rupees Ten and Fifty Paise Only) is justified, in terms of Regulation 8(2) of the SEBI (SAST) Regulations, being the highest of the following:

S. No.	Particulars	Price
(a)	Negotiated Price	Rs. 10.50 per share
(b)	The volume-weighted average price paid or payable for acquisition whether by the Acquirer with him, during 52 weeks immediately preceding the date of PA	Not Applicable
(c)	The highest price paid or payable for any acquisition, whether by the Acquirer with him, during 26 weeks immediately preceding the date of the PA	Not Applicable
(d)	The volume-weighted average market price of shares for a period of sixty trading days immediately preceding the date of the public announcement as traded on the stock exchange where the maximum volume of trading in the shares of the target company are recorded during such period.	Not Applicable

Other Parameters	Based on the unaudited financial data for the period ended June 30, 2015
Return on Net Worth (%)	0.13
Book Value per share (Rs.)	10.43
Earnings per share (Rs.)	0.00

Source- As certified by Mr. Naresh Kumar (Membership No.088305), Partner of N. K. & Co., Chartered Accountants having office at 207, IInd Floor, 1191-92/6, Naiwala, Karol Bagh, New Delhi - 110005 Tel. 011- 28750143, 011- 41548149, Mob. +91- 9313702192,+91-8130073152; Email: nareshfca@yahoo.co.in vide certificate dated October 14, 2015.

In view of the parameters considered and presented in table and paragraph above, in the opinion of the Acquirer and Manager to the Offer, the Offer Price of Rs. 10.50/- (Rupees Ten and Fifty Paise only) per share is justified in terms of Regulation 8 of the SEBI (SAST) Regulations.

- D. There have been no corporate actions in the Target Company warranting adjustment of relevant price parameters.

- E. In the event of further acquisition of Equity Shares of the Target Company by the Acquirer during the offer period, whether by subscription or purchase, at a price higher than the Offer Price, then the Offer Price will be revised upwards to be equal to or more than the highest price paid for such acquisition in terms of Regulation 8(8) of the SEBI (SAST) Regulations. However, it shall not be acquiring any equity shares of the Target Company after the third working day prior to the commencement of the tendering period and until the expiry of the tendering period.

- F. If the Acquirer acquires equity shares of the Target Company during the period of twenty-six weeks after the tendering period at a price higher than the Offer Price, then the Acquirer shall pay the difference between the highest acquisition price and the Offer Price, to all shareholders whose shares have been accepted in Offer within sixty days from the date of such acquisition. However, no such difference shall be paid in the event that such acquisition is made under an open offer under the SEBI (SAST) Regulations, or pursuant to SEBI (Delisting of Equity Shares) Regulations, 2009, or open market purchases made in the ordinary course on the stock exchanges, not being negotiated acquisition of shares of the Target Company in any form.

- G. As on date, there is no revision in Open Offer Price or Open Offer Size. In case of any revision in the Open Offer Price or Open Offer Size, the Acquirer shall comply with Regulation 18 of SEBI (SAST) Regulations and all the provisions of SEBI (SAST) Regulations which are required to be fulfilled for the said revision in the Open Offer Price or Open Offer Size.

- H. If there is any revision in the offer price on account of future purchases / competing offers, it will be done only up to the period prior to three (3) working days before the date of commencement of the tendering period and would be notified to the shareholders.

V. FINANCIAL ARRANGEMENTS

- A. The total fund requirement for the Offer (assuming full acceptances) i.e. for the acquisition upto 804,388 (Eight Lacs Four Thousand Three Hundred and Eighty Eight) equity shares from the public shareholders of the Target Company at an Offer Price of Rs. 10.50/- (Rupees Ten and Fifty Paise Only) per fully paid up equity share making a total fund requirement of Rs. 8,446,076/- (Rupees Eighty Four Lacs Forty Six Thousand and Seventy Six) (the "**Maximum Consideration**").

- B. The Acquirer has adequate resources and has made firm financial arrangements for financing the acquisition of the Equity Shares under the Offer in terms of Regulation 25(1) of the SEBI (SAST) Regulations. The acquisition will be financed through internal resources of the Acquirer and further investment/loans as may be required.

- C. The Acquirer, the Manager to the Offer and YES Bank Limited, a company incorporated under the Companies Act, 1956, and carrying on business as a banking company under Banking Regulations Act, 1949 having one of its branch offices at D-12, South Extension Part - II, New Delhi - 110049, have entered into an Escrow Agreement dated October 15, 2015 for the purpose of the Offer (the "**Offer Escrow Agreement**") in accordance with Regulation 17 of the SEBI (SAST) Regulations. In terms of the Escrow Agreement, the Acquirer have opened an Escrow Account bearing name and style as "**CPCPL-STL-Open Offer Escrow Account**", (the "**Escrow Account**") and deposited cash of Rs. 21,15,519/- (Rupees Twenty One Lacs Eleven Thousand Five hundred and Nineteen only) being 25% of the Maximum Consideration.

- D. The Acquirer has authorized the Manager to the Offer to realize the value of the Escrow Account in terms of the SEBI (SAST) Regulations.

- E. Mr. Amar Bafna (Membership No. 048639), Partner of Amar Bafna & Associates, Chartered Accountants having office at 201, Apollo Chambers Premises Co-Op SOC Limited, Mogra Village, Old Nagardas Road, Andheri (E), Mumbai - 400 069; Tel. 022-28209371, Mob: +91-9869201186, Email ID: office@amarbafna.com vide certificate dated October 13, 2015 certified that the Acquirer have sufficient resources to meet the fund requirement for the Takeover of Target Company.

- F. Based on the above and in the light of the escrow arrangement, the Manager to the Offer is satisfied that firm arrangements have been put in place by the Acquirer to fulfill their obligations through verifiable means in relation to the Offer in accordance with the Regulations.

VI. STATUTORY AND OTHER APPROVALS

- A. Shareholder of the Target Company who are either Non-Resident Indians ("NRIs") or Overseas Corporate Bodies (OCBs) and wish to tender their Equity Shares in this Open Offer shall be required to submit all the applicable approvals (specific and general) from the Reserve Bank of India (RBI) that they have obtained at the time of their acquisition of the Equity Shares of the Target Company. In the event such approvals from the RBI are not submitted, the Acquirer reserves the sole right to reject the Equity Shares tendered by such shareholders in the Open Offer. This Open Offer is subject to receipt of the requisite RBI approvals, if any, for acquisition of Equity Shares by the Acquirer from NRIs and OCBs.

- B. As of the date of this DPS, there are no other statutory approvals required to acquire the equity shares tendered pursuant to this Open Offer. If any other statutory approvals required or become applicable, the Open Offer would be subject to the receipt of such other statutory approvals. The Acquirer will not proceed with the Open Offer in the event such statutory approvals that are required are refused in terms of Regulation 23 of SEBI (SAST) Regulations. This Open Offer is subject to all other statutory approvals that may become applicable at a later date before the completion of the Open Offer.

- C. In case of delay in receipt of any statutory approval(s), SEBI has the power to grant extension of time to Acquirer for payment of consideration to the public shareholders of the Target Company who have accepted the Offer within such period, subject to the Acquirer agreeing to pay interest for the delayed period if directed by SEBI in terms of Regulation 18(11) of the SEBI (SAST) Regulations.

- D. The Acquirer does not require any approval from financial institutions/banks in India for the Offer.

- E. Manager to the Offer i.e. Corporate Professionals Capital Private Limited does not hold any Equity Shares in the Target Company as on the date of appointment as Manager to the Offer. They declare and undertake that they shall not deal in the Equity Shares of the Target Company during the period commencing from the date of their appointment as Manager to the Offer till the expiry of 15 days from the date of closure of this Open Offer.

VII. TENTATIVE SCHEDULE OF ACTIVITY

Activity	Date	Day
Public Announcement	October 14, 2015	Wednesday
Detailed Public Statement	October 21, 2015	Wednesday
Filing of draft offer document with SEBI	October 29, 2015	Thursday
Identified Date*	November 26, 2015	Thursday
Last date for a competing offer	November 16, 2015	Monday
Comments on the Offer by a Committee of Independent Directors constituted by the BODs of the Target Company	December 07, 2015	Monday
Date by which Letter of Offer will be dispatched to the shareholders	December 03, 2015	Tuesday
Upward Revision in Offer	December 04, 2015	Friday
Issue of advertisement announcing the schedule of activities for Open Offer, status of statutory and other approvals in newspapers and sending to SEBI, Stock Exchanges and Target Company	December 09, 2015	Wednesday
Offer Opening Date	December 10, 2015	Thursday
Offer Closing Date	December 23, 2015	Wednesday
Last date of communicating of rejection/ acceptance and payment of consideration for accepted tenders/return of unaccepted shares	January 08, 2016	Friday
Filing of Report to SEBI by Manager to the Offer	January 15, 2016	Friday

*Identified Date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer would be sent. All owners (registered or unregistered) of equity shares of the Target Company (except the Acquirer) are eligible to participate in the Offer any time before the closure of the Offer.

VIII. PROCEDURE FOR TENDERING THE SHARES

- A. All owners of equity shares, registered or unregistered, are eligible to participate in the Offer (except the Acquirer) any time before closure of the Offer.

- B. Persons who have acquired Equity Shares but whose names do not appear in the register of members of the Target Company on the Identified Date, or unregistered owners or those who have acquired Equity Shares after the Identified Date, or those who have not received the Letter of Offer, may also participate in this Offer.

- C. The Open Offer will be implemented by the Acquirer through a stock exchange mechanism made available by Stock Exchanges in the form of a separate window ("**Acquisition Window**"), as provided under the SEBI (SAST) Regulations and SEBI circular CIR/CFD/POLICYCELL/1/2015 dated April 13, 2015 issued by SEBI.

- D. BSE shall be the designated stock exchange for the purpose of tendering Equity Shares in the Open Offer.

- E. The Acquirer has appointed M/s. Omkam Capital Markets Private Limited ("**Buying Broker**") as its broker for the Open Offer through whom the purchases and settlement of the Offer Shares tendered under the Open Offer shall be made.

The contact details of the Buying Broker are as mentioned below:

Name: M/s. Omkam Capital Markets Private Limited

Address: 702A, Arunachal Building, 19, Barakhamba Road, Connaught Place, New Delhi - 110001;

Contact Person: Mr. Sachin Garg;

Telephone: 011-43571040/41;

Email ID: sgarg@omkam.in

- F. All shareholders who desire to tender their Equity Shares under the Open Offer would have to intimate their respective stock brokers ("**Selling Broker**") within the normal trading hours of the secondary market, during the tendering period.

- G. Such Equity Shares would be transferred to the respective Selling Broker's pool account prior to placing the bid.

- H. A separate Acquisition Window will be provided by the stock exchange to facilitate placing of sell orders. The Selling Broker can enter orders for dematerialized as well as physical Equity Shares.

- I. The detailed procedure for tendering the shares in the Offer will be available in the Letter of Offer, which shall be available on SEBI's website (www.sebi.gov.in).

IX. OTHER INFORMATION

- A. Pursuant to Regulation 12 of the SEBI (SAST) Regulations, the Acquirer has appointed Corporate Professionals Capital Private Limited as the Manager to the Offer.

- B. The Acquirer have appointed MAS Services Limited (CIN: U74899DL1973PLC006950) as the Registrar to the Offer having office at T-34, IInd Floor, Okhla Industrial Area, Phase-II, New Delhi - 110 020 Contact Person: Mr. Sharwan Mangla, Ph: 011-26387281/82/83, Fax No.: 011-26387384, Email: shashank_info@masserv.com.

- C. The Acquirer accepts full responsibility for the information contained in this DPS and PA and also for the obligations of the Acquirer as laid down in the SEBI (SAST) Regulations and subsequent amendments made thereof.

This Detailed Public Statement will also be available on SEBI's website (www.sebi.gov.in) and the website of the Manager to the Offer (www.corporateprofessionals.com).

Issued by
Manager to the Offer